

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No.(IB)490(MB)/2018

MA 1004/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2018

NAME OF THE PARTIES: Sundaresh Bhat

Section 9 of the Insolvency and Bankruptcy Code, 2016.

ORDER

7. **MA 1004/2018 in C.P. (IB)-490 (MB)/2018**

On having Mr. Nirav Shah, Advocate has come forward seeking extension of one-week time for publishing EOI, the same is hereby provided making it clear that this extension of seven days could not be construed as extension to the CIRP period as mentioned u/s 12 of the Code.

Accordingly, this application is disposed of.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)